

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
INDORE BENCH AT AHMEDABAD**

ITEM No. 5  
IA/114(MP)2021  
in

TP 246 of 2020 [CP(IB) 515 of 2018]

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Dena Bank

V/s

Dhanlaxmi Solvex Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..01/07/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Yuvraj Thakore, learned counsel

For the Respondent No. 2 : Ms. Vaibhavi Parikh, learned counsel

**ORDER**

**IA No. 114(MP)2021**

This application is filed by the Liquidator seeking direction against Madhya Pradesh Madhya Khetra Vidyut Vitaran Company Ltd. & Anr. Learned counsel for the Liquidator states that there is a typographical error in prayer (a), which needs to be corrected. Five days' time is granted to correct the error and file appropriate affidavit with respect to the same.

In the meantime, Issue notice to the Madhya Pradesh Madhya Khetra Vidyut Vitaran Company Ltd. & Anr. Learned counsel further seeks that the Respondent be restrained from taking any coercive action against the Corporate Debtor now being represented by the Liquidator.

Learned Counsel for the auction purchaser of the said Herda plant of the Corporate Debtor requests that his rights may not be prejudiced by the Respondent herein.

Learned counsel for the Liquidator further states that the present Respondent has not filed its claim before the RP but after the e-auction notice was published, lately claim is filed.

The Respondent is directed not to take any coercive steps or to create any hurdles in the process continued by the Liquidator till the next date of hearing.

List the matter for hearing on 30.07.2021.

  
**VIRENDRA KUMAR GUPTA**  
**MEMBER (TECHNICAL)**

sapna

**-SD-**  
**Dr. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**